

ment, covering 8.34 aiy 140 M|B. Ter- ; minal Equipment. The tenders are \ under evaluation stage.

(c) TRCjITI does not have adequate capability of manufacturing electronic Components ,for complete range of transmission Systems on Optical Fibre Cables.

(d) The question of ignoring M|s ITI does not arise.

Threatening' telephones calls

2284. PROF. C. LAKSHMANNA:
Will the Minister of COMMUNICA- :
TIONS be pleased to state:

(a) whether there is any device to locate the callars making threatening and nuisance calls; and

(b) if so, what are the details thereof?

THE MINISTER OF STATE OF THE
MINISTRY OF COMMUNICATIONS
(SHRI RAM NIWAS MIRDHA): (a) Yes,
Sir

(b) In all types of automatic exchanges, facilities exist for detecting malicious calls on specific demand by subscribers. In case of any malicious call being detected, action is taken by the Department as per Indian Telegraph Rules on delequent calling .subscriber. Tracing of such malicious call in multi-exchange areas is, however, tedious job.

Proposal to amend Patents Act, 1910

2285. SHRI N. E. BALARAM:
SHRI GURUDAS DAS
GUPTA:

Will the Minister of INDUSTRY AND
COMPANY AFFAIRS be pleased to state:

(a) whether Government have a proposal under its consideration to amend the Patents Act, 1970 so as to

be able to join the paris Convention for the Protection of Industrial Property; and

(b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE
MINISTRY OF INDUSTRY AND
COMPANY AFFAIRS (SHRI ARIF MOHD.
KHAN) (a) No, Sir.

(b) Does not arise.

Review of impact of various policy initiatives in the light of new industrial approach

2266. SHRI N. E. BALARAM:

SHRI CHATURANAN MISHRA:
Will the Minister of INDUSTRY AND
COMPANY AFFAIRS be pleased to state:

(a) whether Government have reviewed the impact of the various policy initiatives in the light of the new liberalised industrial approach; and

(b) if so, what are the details thereof and the conclusions arrived at?

THE MINISTER OF STATE IN THE
MINISTRY OF INDUSTRY AND
COMPANY AFFAIRS (SHRI ARIF MOHD.
KHAN): (a) and (b) With a view to achieve accelerated industrial growth in the country, Government have announced number of scheme to liberalise industrial policies and procedures Schemes which have been announced recently include the schemes to liberalise industrial policies selected industries for non-MRTP/ non-FERA companies announced in March, 1985 the scheme of board-banding for 20 industries raising the threshold limit for RATP companies from Rs. 20 crores to Rs. 100 crores, raising of investment limit for small scale ancillary industrial undertakings to Rs. 35/45 lakiig a,-
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